

Conversion of residential houses into commercial houses

4135. SHRI SARADA MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that in Narang Colony, Delhi-110035 most of the residential houses have been converted into commercial houses unauthorisedly with the connivance of local police and other concerned officials;

(b) whether it is also a fact that a gas welding unit and a paint and varnish making works are going on in Band Gali of Narang Colony causing potential danger to the life and property of the residents

(c) whether Government propose to take any corrective steps right now or will wait for the loss of some precious lives in some accident like a fire which sometime back broke out in the paint and varnish works in the street; and

(d) if so, what are the details in this regard and what is the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI ML M. JACOB): (a) Municipal Corporation of Delhi has reported that Narang Colony is an old unauthorised regularised colony. As and when any violation is noticed, necessary action is taken as per Delhi Municipal Corporation Act.

(to) Corporation has further reported that no paint and varnish making works have been noticed by it during the course of survey/inspection in Band Gali of Narang Colony. However, one unit manufacturing electric welding holders with the help of electricity and gas welding was found running in Band Gali. Action as per law has since been taken against the said unit.

(c) and (d) DESU has been asked to disconnect electric power of such units.

Changes in IPC and Cr.P.C.

4136. SHRI SATISH PRADHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are considering drastic changes in IPC, Cr. P. C. in view of abnormal rise in incidence of various types of crimes in the country, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE (MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) A Conference of Chief Ministers was held on 13th November, 1992 at New Delhi to discuss the various issues pertaining to the Administration of Criminal Justice. The Conference inter-alia endorsed a time bound programme for adoption in respect of :

(i) Amendment of Cr.P.C, I.P.C., and Evident Act, to remedy the weaknesses and shortcomings found in their operations;

(ii) Exploring possibilities of improvements in procedures to ensure speedy trial in Courts;

(iii) Setting up of Directorates of Prosecution to effectively supervise the investigation and prosecution;

(iv) Training of investigative officers, judicial officials and prosecutors at various levels-

(v) Exploring alternatives to prison sentences by de-penalisation and de-institutionalisation;

(vi) Securing redress to victims of crime; and

(vii) Reduction in overcrowding in jails by streamlining the bail provisions.

The Conference also decided to set up a Steering Group comprising the Union Home Minister, concerned Central Minister and some Chief Ministers to continuously monitor the implementation of the several major proposals contained in the agenda for the Conference.